

THE NATIONAL WATERWAY (ALLAHABAD-HALDIA STRETCH OF THE GANGA-
BHAGIRATHI-HOOGHLY RIVER) ACT, 1982

ARRANGEMENT OF SECTIONS

SECTIONS

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4. [*Omitted.*].
5. [*Omitted.*].
6. [*Omitted.*].
7. [*Omitted.*].
8. [*Omitted.*].
9. [*Omitted.*].
10. [*Omitted.*].
11. [*Omitted.*].
12. [*Omitted.*].
13. [*Omitted.*].
14. [*Omitted.*].
15. [*Omitted.*].

THE SCHEDULE.

THE NATIONAL WATERWAY (ALLAHABAD-HALDIA STRETCH OF THE GANGA-BHAGIRATHI-HOOGHLY RIVER) ACT, 1982

ACT NO. 49 OF 1982

[18th October, 1982.]

An Act to provide for the declaration of the Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly river to be a national waterway and also to provide for the regulation and development of that river for purposes of shipping and navigation on the said waterway and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called The National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River) Act, 1982.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. Declaration of a certain stretch of Ganga-Bhagirathi-Hooghly river to be national waterway.—The Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly river, the limits of which are specified in the Schedule, is hereby declared to be a national waterway.

3. Declaration as to expediency of control by the Union of Ganga-Bhagirathi-Hooghly river for certain purposes.—It is hereby declared that it is expedient in the public interest that the¹[Union] should take under its control the regulation and development of Ganga-Bhagirathi-Hooghly river for purposes of shipping and navigation on the national waterway²[to the extent provided in the Inland Waterways Authority of India Act, 1985 (82 of 1985)].

4. [Definitions.] Omitted by the Inland Waterways Authority of India Act, 1985 (82 of 1985), s. 38 (w.e.f. 27-10-1986).

5. [Responsibility for regulation and development of national waterway.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

6. [Rights, etc., of Central Government with respect to national waterway, lands and infrastructure appurtenant thereto.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

7. [Application, etc., of certain laws.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

8. [Advisory Committees.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

9. [Fees for services or benefits rendered in the national waterway.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

10. [Power to enter.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

11. [Penalties.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

12. [Power to delegate.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

13. [Protection of action taken in good faith.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

14. [Power to make rules.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

15. [Removal of difficulties.] Omitted by s. 38, *ibid.* (w.e.f. 27-10-1986).

1. Subs. by Act 82 of 1985, s. 38 for “Central Government” (w.e.f. 27-10-1986).

2. Subs. by s. 38, *ibid.*, for “to the extent hereinafter provided” (w.e.f. 27-10-1986).

THE SCHEDULE

(See section 2)

LIMITS OF THE NATIONAL WATERWAY (ALLAHABAD-HALDIA STRETCH OF THE GANGA-BHAGIRATHI-HOOGHLY RIVER)

From road bridge at Allahabad across the river Ganga, about 2 kms. up-stream of the confluence of the rivers Ganga and Yamuna at Triveni to the inland waterway limit on the tidal waters of the river Hooghly from a line drawn between no. 1 Refuge house at the entrance to Baratola river commonly called channel creek, to a position 2.5 kms. due south of Saugor lighthouse, and then connected to the right or south bank at the entrance to the Hijili or Russulpore river, through river Ganga, lock canal and feeder canal at Farakka, river Bhagirathi and river Hooghly.